

The 22nd December 1964

No.LJL.36/64/4.—The following Act of the Assam Legislative Assembly which received the assent of the Governor is hereby published for general information.

(Received the assent of the Governor on the 21st December, 1964)

ASSAM ACT No. XXVIII OF 1964

THE ASSAM PANCHAYAT (SECOND AMENDMENT) ACT, 1964

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**An
Act**

further to amend the Assam Panchayat Act, 1959

Preamble Whereas it is expedient further to amend the Assam Act XXIV of 1959 hereinafter called the principal Act, in the manner hereinafter appearing ;

It is hereby enacted in the Fifteenth Year of the Republic of India as follows:—

Short title, extent and commencement. 1. (1) This Act may be called the Assam Panchayat (Second Amendment) Act, 1964.

(2) It shall have the like extent as the principal Act.

(3) It shall come into force at once.

Amendment of Section 14 of Assam Act XXIV of 1959. 2. In sub-section (5) of Section 14 of the principal Act—for clause (ii), the following shall be substituted, namely:—

“(ii) The voting shall be by show of hands except in case of election or no-confidence motion when voting shall be by secret ballot”.

Amendment of Section 16 of Assam Act XXIV of 1959. 3. Sub-section (3) of Section 16 of the principal Act shall be deleted.

Amendment of Section 19 of Assam Act XXIV of 1959. 4. In sub-section (1) of Section 19 of the principal Act,—(1) in the second proviso after the word “co-opted” punctuation “(,)” shall be deleted ;

(2) after punctuation “(,)” as so deleted, the words and punctuation “or nominated,” shall be inserted between the words “co-opted” and “the”.

Amendment of Section 22 of Assam Act XXIV of 1959. 5. In sub-section (1) of Section 22 of the principal Act, for the second proviso, the following shall be substituted, namely:—

“Provided further that the Mohkuma Parishad shall from within the area of its jurisdiction, co-opt two women members, if no woman is a member and one woman, if only one is a member.”

Amendment of Section 24 of Assam Act XXIV of 1959. 6. In Section 24 of the principal Act—

(1) in sub-section (2), for the brackets and figures “(ii) and (iii)” occurring between the words, bracket and figure “clauses (i)”, and “of”, the brackets and figures and word “(iii) and (iv)” shall be substituted ;

(2) in clause (b) the words “Legislative Assembly” shall be substituted by the word “Legislature”;

- (3) in clause (c) for the words "School Board" occurring between the word "the" and "as" the words "Co-operative Central Bank" shall be substituted ;
- (4) in sub-section (3), for the bracket and figure "(IV)" occurring between the words "clause" and "of", the bracket and figure "(V)" shall be substituted.

U. TAHBILDAR,
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